

(ii) there shall be progressive implementation of this commitment on an equitable basis in consultations among participants concerned, including all affected participants. This commitment shall take account of the concerns expressed by any participant about measures directly affecting its trade interests;

(iii) there shall be no GATT concessions requested for the elimination of these measures.

#### **Manufacture of Light Combat Aircraft by Pakistan**

1359. SHRI KRISHNA KUMAR BIRLA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware of Pakistan's unusual alliance with USA and China to manufacture light Combat Aircraft (LCA);

(b) if so, what are the implications of such an alliance; and

(c) what is Government's reaction to this joint China and US collaboration with Pakistan in the context of India's relationship with these countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Government have seen reports regarding Pakistan's plans to establish facilities for the production and up-gradation of the Chinese F-7 aircraft with United States weaponry and avionics.

(b) The implications for India's security are self-evident.

(c) All such developments are kept under constant review and appropriate measure? taken to ensure the country's defence preparedness.

#### **Behaviour of security guards attached to PMs security**

1360. SHRI KRISHNA KUMAR BIRLA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the press report which appeared in the 'Statesman' of the 4th October, 1986 highlighting the greedy and unbecoming behaviour of the Prime Minister's security personnel while on duty during his visits to the USA and Lusaka;

(b) if so, whether Government have made any inquiry to establish the facts and to identify the security personnel responsible for this kind of act; and

(c) if so, what are the details thereof and what action has been taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) to (c) Government has seen the Press report appearing in the 'Statesmen' of October 4, 1986. The security personnel referred to are the officials of the Special Protection Group. The matter is being looked into.

#### **Sale of Escorts and D.C.M. shares Swaraj Paul to Apeejay Group**

1361. SHRIMATI PRATIBHA DEVI-SINGH PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that Swaraj Paul of Caparo Company have now decided to sell the shares of Escorts and D.C.M. at the rate of Rs. 75/- per share to the companies of the Apeejay Group belonging to his brother in India which would be sold by them to the Escorts and D.C.M. at Rs. 100/- per share with a view to avoid capital gains on the shares; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) The Reserve Bank of India has permitted the Caparo Group of Companies to sell 8,30,800 shares of Escorts Ltd. at Rs. 75/- per share to two Indian Companies, viz. M/s. Steelcrete Private Limited and M/s. Surrendra Overseas Ltd., Bombay. The Reserve Bank of India has also permitted the Caparo Group of U.K. to sell 10,40,000 shares of the face value of Rs. 25/-each of DCM Limited at Rs. 75/- per share to three Indian companies viz. M/s. New Bombay Park Hotel Pvt. Ltd., Bombay, M/s. Northern Enterprises Ltd., New Delhi and M/s. Apee-jay Development Pvt. Ltd., Calcutta. The non-resident companies would be permitted to immediately repatriate abroad or credit to the Non-resident (External) Accounts of the said overseas companies the funds only to the extent of the cost of acquisition of the shares sold; the "balance amount (net of Indian taxes)" can be repatriated/credited when such a no objection/tax clearance certificate from the Indian Income tax authorities is submitted.

#### **Shortage of non-judicial stamp papers' in Delhi**

1362. SHRIMATI PRATIBHA DEVI-SINGH PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the acute shortage of non-judicial stamp papers and Rs. 2/3 stamp papers, which are used for routine legal documents, in Delhi courts, for the last several months;

(b) if so, what are the reasons therefor; and

(c) what remedial steps Government have taken to ease the problem?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) There has been a shortage of nonjudicial stamp papers and Rs. 2/3

stamp papers in Delhi on account of increased overall demand in different parts of the country and also on account of the difficult position prevailing in regard to paper supplies to the India Security Press, Nasik Road, which has affected production.

(c) Supplies have since been stepped up and the position has improved.

#### **Deposit Insurance Scheme**

1363. DR. MOHD. HASHIM KID WAI: Will the Minister of FINANCE be pleased to state:

(a)- what is the total number of beneficiaries of Deposit Insurance Scheme till September, 1986; and

(b) whether there is any proposal under Government's consideration to increase the limit to Rs. 75000/-?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) The Deposit Insurance and Credit Guarantee Corporation (DICGC) has reported that the total number of depositor/ beneficiaries is not readily available. However, as per information available from 1408 out of 1837 reporting banks as on 30th June, 1985, out of 2238.37 lakhs accounts, 2145.16 lakhs accounts were fully protected and the balances held in these accounts aggregated Rs. 55,934.09 crores.

(b) DICGC has further reported that the insurance cover was last revised from Rs. 20,000/- to Rs. 30,000/-from July, 1, 1980. At present, the Corporation has no proposal to further increase limit of insurance cover.

#### **Robberies and dacoities in Delhi**

1364. DR. MOHD. HASHIM KID WAI: Will the Minister of FINANCE be pleased to state:

(a)' what is the number of bank robberies and dacoities in Delhi during the first half of 1986: